

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO: 71/2004.

this, the 23rd day of March, 2004.

HON'BLE SHRI SHANKER RAJU MEMBER(J)

HON'BLE SHRI S.P. ARYA MEMBER(A)

Dhanbir Prasad aged about 40 years s/o Sri Chiranji
Lal R/o L.D. Colony, Northern Railway, Alambagh, Lucknow.

...Applicant.

BY Advocate Shri Hari Ram.

VERSUS

1. Union of India through General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager Northern Railway,
Hazratganj, Lucknow.
3. The Senior Divisional Personal Officer, Northern
Railway, Lucknow.
4. Senior Divisional Mechanical Engineer Northern Railway,
Lucknow. Respondents.

BY Advocate Shri Bhupendra Singh for Shri N.K. Agarwal.

ORDER(ORAL)

BY SHRI S.P. ARYA MEMBER(A)


Applicant by this O.A. has sought for appropriate order and direction to respondents No. 2 and 3 for extending the benefit of stepping up of pay at par with his juniors Shri Prem Shanker Sharma (Greaser) and others w.e.f. 6.6.1981 and thereafter to other higher grades. ✓

✓

2. We have heard the counsel for the parties and perused the pleadings.

3. The cause of action in the present case arose on 6.6.81 when ~~{Greaser}~~ Shri Prem Shanker Sharma was given a higher pay scale after extending the benefit of ~~de~~reclassification alongwith others. It was on 3.10.1996 when the applicant for the first time made a representation to the departmental authorities. The applicant could have approached this Tribunal in January 1983 when 18 months have passed from the date of cause of action arose for the first time. This O.A. has been filed on 25.2.2004. The delay in filing this O.A. has neither been explained nor any application for condonation of delay has been filed. We find that this O.A. is barred by limitation prescribed under Section 21 of Administrative Tribunal Act 1985.

4. The O.A. is accordingly dismissed as barred by limitation without any order as to costs.


MEMBER(A)


MEMBER(J)

Lucknow: Dated; 23.3.2004.

V.